

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52292 OF 2018

[Arising out of Order-in-Appeal No. 106(RK) ST/JPR/2017-18 dated 02.04.2018 passed by the Commissioner (Appeals) & Additional Director General-DGGSTI, Jaipur]

M/S RAM KALYAN CHOUDHARY

Appellant

Opp. IIHMR, Prabhu Dayal Marg,
Budhsinghpura,
Sanganer, Jaipur (Raj)

Vs.

**COMMISSIONER (APPEALS) AND
ADDITIONAL DIRECTOR GENERAL-DGGSTI,
JAIPUR ZONAL UNIT, JAIPUR (RAJ.) 302001**

Respondent

Appearance:

None for the appellant

Shri Harsh Vardhan, Authorised Representative for the Department

CORAM:

HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR P. V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51424 /2023

DATE OF HEARING/ DECISION: 10.10.2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**